

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 537**  
TO BE ANSWERED ON: 29.11.2024

**STAKEHOLDER CONSULTATION FOR DRAFTING DPDP BILL**

**537. SHRI DEREK O' BRIEN:**

Will the Minister of MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has completed the stakeholder consultation process for drafting the Digital Personal Data Protection Bill (DPDP); and
- (b) if so, the details of the number of stakeholders consulted and the number of consultation rounds held; and
- (c) if not, the reasons therefor ?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI JITIN PRASADA)

(a) to (c): Ministry of Electronics and Information Technology (MeitY) had invited comments /feedback on the Digital Personal Data Protection Bill, 2022 on 18.11.2022 and the last date for receipt of comments was 02.01.2023. MeitY has received 21,666 comments/feedbacks received from the public and various stakeholders including Ministries/Departments. The Digital Personal Data Protection Act, 2023 ('DPDP Act') was assented by Hon'ble President of India on 11th August, 2023.

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